CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD.

Original Application No.208/94.

THIS THE 21ST DAY OF SEPTEMBER,1994.

HON'BLE MR. JUSTICE B.C. SAKSENA,VICE-CHAIRMAN.
HON'BLE MR. K. MUTHUKUMAR, MEMBER(ADMINISTRATIVE).

Anadi Mishra & Others :::::::: Applicants.

BY ADVOCATE SHRI G.D.MUKHERJI

Vs.

Union of India & Others :::::::: Respondents.

BY ADVOCATE SHRI SATISH CHATURVEDI

O R D E R (Oral).

JUSTICE B.C. SAKSENA, VICE-CHAIRMAN.

We have heard the learned counsel for the parties. The learned counsel for the parties agreed that the facts and pleas raised in the present O.A. were also raised and considered in the order dated 20-5-1994 passed in O.A. No.166/94 V.P. Shukla & another Vs. Union of India & Others and 23 other connected cases. We accordingly dismiss the O.A. for the reasons and observations made by us in our order dated 20-5-1994 in O.A. No.166/94 V.P. Shukla & another (Supra). The said judgment will form part of our order in the present case.

2. Shri G.D. Mukherji, learned counsel for the applicants, however, submitted that since by an interim order passed in the O.A. the respondents were directed to receive the applications of

...2

the petitioners without passing any order in relation to the petitioners on the ground of eligibility regarding the age and number of attempts till further orders, it is indicated that pursuant to the said order, the applications of the applicants were entertained by the respondent No.2 and the applicants have also been permitted to appear in the examination. The learned counsel for the applicants, therefore, urges that we may direct the respondents to declare the results of the examination of the applicants of the Civil Service Examination 1994 (Preliminary). We find that an application for vacation of the interim order was also filed along with the counter affidavit by the respondents. The O.A. was listed for final hearing along with other bunch cases, but due to the illness of the learned counsel for the applicant this O.A. could not be taken up on that date. In view of the fact that the O.A., for the reasons indicated, is dismissed summarily, it would not be appropriate to direct the respondents to declare the result of the Preliminary Examination of Civil Services 1994 of the applicants. The request is rejected.

(K. MUTHUKUMAR)
MEMBER(ADMN.)

(B.C. SAKSENA)
VICE-CHAIRMAN.

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